



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Aug/202223/10

DATED: 31/08/2022

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Aug/202223/10 dated 31/08/2022 of Norms Committee - I for the year 2022-23 was held on 31/08/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R. K. Jaiswal, D.O.	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
4	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002640AM23
RA File Number	082404000366 AM15
Licence No and Date	0810134190/01/01/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	2 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TERUMO PENPOL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00000787AM23
RA File Number	532404000013 AM15
Licence No and Date	5310018470/14/01/2015
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case was rejected in meeting No. 13/80 dated 27.09.2016 due to non-submission of reply of deficiency letter raised by C&PC. Now, the applicant has applied for reviewing the case with a request to fix the ad-hoc norms. The case was referred to concerned TE for examination & comments. However, the comments from the TE are awaited. The case stands deferred.	

Case No.	3 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00001650AM23
RA File Number	172404000180 AM15
Licence No and	1710006043/30/01/2015

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	4 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00001750AM23
RA File Number	072404000473 AM15
Licence No and Date	0710107942/26/03/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	5 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	072404000474 AM15
Licence No and Date	0710108127/30/04/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	6 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	HQRNORM REVIW00001711AM23
RA File Number	172404000044 AM16
Licence No and Date	1710006173/08/09/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00001728AM23
RA File Number	072404000184 AM16
Licence No and Date	0710108812/05/10/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	8 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00001729AM23
RA File Number	072404000185 AM16
Licence No and Date	0710108813/05/10/2015
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred

Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000430AM17
RA File Number	039504000318 AM17
Licence No and Date	0310808015/23/09/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	11 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17
Licence No and Date	0710111003/19/01/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	12 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00001731AM23
RA File Number	072404000382 AM17
Licence No and Date	0710111210/01/03/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	13 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000427AM19
RA File Number	052304000616 AM17
Licence No and Date	0510402212/12/04/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that the case was referred to DHI for examination & comments. However, the matter was deliberation in the meeting and after due deliberation, the Committee decided to refer the case to Consultant (Tech-3) for examination & comments.

Case is deferred.

Case No.	15 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00001730AM23
RA File Number	072404000357 AM18
Licence No and Date	0710113276/14/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PROMAC ENGINEERING INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000521AM19
RA File Number	072404000102 AM19
Licence No and Date	0710113710/13/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	17 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000548AM19
RA File Number	039504000222 AM19
Licence No and Date	0310823168/21/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	18 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000569AM19
RA File Number	039504000376 AM19
Licence No and Date	0310823288/27/08/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000573AM19
RA File Number	039504000541 AM19
Licence No and Date	0310823594/06/09/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	20 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000757AM19
RA File Number	039504000469 AM19
Licence No and Date	0310823645/07/09/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000611AM19
RA File Number	039504000585 AM19
Licence No and Date	0310825585/11/12/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its email dated 02.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	22 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000677AM19

RA File Number	039504001021 AM19
Licence No and Date	0310827223/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its email dated 02.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	23 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000678AM19
RA File Number	039504000999 AM19
Licence No and Date	0310827224/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its email dated 02.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	24 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	018005000679AM19
RA File Number	039504000995 AM19
Licence No and Date	0310827225/22/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its email dated 02.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	25 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000790AM19
RA File Number	039504001295 AM19
Licence No and Date	0310827622/12/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm in its email dated 02.08.2022 has also requested to clear the case and mentioned that as per FTP extant provision, the case need not be ratified by the Norms Committee being covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	26 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000014AM20
RA File Number	039504001354 AM19
Licence No and Date	0310828481/23/04/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	27 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00000743AM23
RA File Number	332404000012 AM20
Licence No and Date	3310030557/25/06/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002496AM23
RA File Number	072404000081 AM20
Licence No and Date	0710115134/05/07/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SCHOTT POONAWALLA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000170AM20
RA File Number	039504000580 AM20
Licence No and Date	0310831463/11/09/2019
Norms Committee Decision:	
Case deferred for comments of TE. TE has also requested to send copy of application along with all the correspondence through email to examine the case.	

Case No.	31 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	FERRUM EXTREME ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000187AM20
RA File Number	052304000265 AM20
Licence No and Date	0510412040/07/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022	

followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	32 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	33 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	KUVAWALA CORE DRILL EQPT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000219AM20
RA File Number	039404000644 AM20
Licence No and Date	0310832842/18/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000225AM20
RA File Number	039504000808 AM20
Licence No and Date	0310832929/21/11/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	35 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000282AM20
RA File Number	052304000378 AM20
Licence No and Date	0510413181/02/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. The firm should submit a copy of Amended Advance Authorization, if it has changed list of the export & import items. 2. As per AA, there are 15 export items, whereas details have been given only for export items at Sl. No. 1, 2 & 10 to 15 and the same may be clarified. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 7. Detailed calculations for the quantity of welding strips required for overlay (Sl. No. 6) supported by overlay areas and thicknesses. The case stands deferred.	

Case No.	36 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002433AM23
RA File Number	342404000330 AM20
Licence No and Date	3410045800/21/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under: 1. The net weight per blade is 6416.00Kg+/-3%. 2. The quantity of import items at Sl. No. 25, 42, 47, 50, 51, 55 to 57, 81 & 85 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 7, 17, 35, 44, 64, 75 & 80 may be allowed as applied for and value altogether restricted to 1.87% of FoB value. 4. The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	37 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	38 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002399AM23
RA File Number	NA
Licence No and Date	0310834668/06/02/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002500AM23
RA File Number	NA
Licence No and Date	0310835306/09/03/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000436AM21
RA File Number	342404000032 AM21
Licence No and Date	3410046059/14/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under: 1. The net weight per blade is 21164.00Kg +/-3%. - The quantity of import items at Sl. No. 28, 67, 68, 69, 71, 85 & 99 may be allowed as per GN-4. - The quantity of import items at Sl. No. 25, 29, 58 & 73 may be allowed as applied for and value altogether restricted to 1.56% of FoB value. - The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	42 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/Aug/202223/10
----------	------------------------------

Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	WELLCARE OIL TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000584AM21
RA File Number	052404000109 AM21
Licence No and Date	0510414463/22/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant.	
Case is deferred.	

Case No.	45 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000506AM21
RA File Number	052404000148 AM21
Licence No and Date	0510414590/08/07/2020
Norms Committee Decision:	

The Committee considered the case as per the agenda and heard the firm's representatives during personal hearing. The firm's representatives explained the case before Norms Committee in details. Thereafter, the matter was discussed in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (Tech-1) & Consultant (SKB) as under:

1. The quantity of import items at Sl. No. 1 to 12 may be allowed with 5% wastage.
2. The quantity of import item at Sl. No. 13 may be allowed as 1.01Kgs/Kg on net weight content of Backing Plate / Back Plate/ Steel Core / Hand Lever/ Shims in the export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	46 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002421AM23
RA File Number	342404000076 AM21
Licence No and Date	3410046199/09/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under:

1. **The net weight per blade is 13503.00 Kg+/-3%.**
2. The quantity of import items at Sl. No. 14, 24, 32, 33, 43, 47 to 52, 54 to 57, 68, 69 & 74 may be allowed as **per GN-4.**
3. The quantity of import items at Sl. No. 8, 27, 36, 37, 64, 66, 70, 77 & 79 may be allowed **as applied for and value altogether restricted to 2.17% of FoB value.**
4. The quantity of **rest of import items** may be allowed as **applied for.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	47 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000508AM21

RA File Number	039504000219 AM21
Licence No and Date	0310837101/09/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002434AM23
RA File Number	342404000094 AM21
Licence No and Date	3410046225/17/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under:	
1. The net weight per blade is 13503.00 Kg+/-3%. 2. The quantity of import items at Sl. No. 14, 24, 32, 33, 43, 47, 49 to 52, 54 to 57, 69, 74 & 78 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 8, 27, 36, 37, 64, 66, 70, 71, 77 & 79 may be allowed as applied for and value altogether restricted to 2.02% of FoB value. 4. The quantity of rest of import items may be allowed as applied for.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	49 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002420AM23
RA File Number	342404000093 AM21
Licence No and Date	3410046224/17/07/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under:

1. **The net weight per blade is 6416.00 Kg+/-3%.**
2. The quantity of import items at Sl. No. 25, 42, 47, 50, 51, 55 to 57, 81 & 85 may be allowed as **per GN-4.**
3. The quantity of import items at Sl. No. 7, 17, 35, 44, 64, 75 & 80 may be allowed **as applied for and value altogether restricted to 2.12% of FoB value.**
4. The quantity of **rest of import items** may be allowed as **applied for.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	50 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002505AM23
RA File Number	052404000186 AM21
Licence No and Date	0510414670/21/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002506AM23
RA File Number	052404000181 AM21
Licence No and Date	0510414671/21/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	ADITYA AUTO COMPONENTS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000572AM21
RA File Number	072404000141 AM21
Licence No and Date	0710116924/24/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	53 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000574AM21
RA File Number	342404000139 AM21
Licence No and Date	3410046323/25/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under: 1. The net weight per blade is 13503.00 Kg+/-3%. 2. The quantity of import items at Sl. No. 9, 26, 67, 70, 71, 74 & 85 to 88 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 27, 72, 75 & 76 may be allowed as applied for and value altogether restricted to 1.56% of FoB value. 4. The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	54 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000589AM21
RA File Number	342404000148 AM21
Licence No and Date	3410046343/28/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under:	
1. The net weight per blade is 13503.00 Kg+/-3%. 2. The quantity of import items at Sl. No. 9, 26, 67, 70, 71, 74 & 85 to 88 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 27, 72, 75 & 76 may be allowed as applied for and value altogether restricted to 1.62% of FoB value. 4. The quantity of rest of import items may be allowed as applied for.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	56 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000591AM21
RA File Number	342404000150 AM21
Licence No and Date	3410046345/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under: 1. The net weight per blade is 21164.00 Kg+/-3%. 2. The quantity of import items at Sl. No. 28, 67, 68, 69, 71, 85 & 99 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 25, 29, 58 & 73 may be allowed as applied for and value altogether restricted to 1.27% of FoB value. 4. The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	57 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000597AM21
RA File Number	072404000156 AM21
Licence No and Date	0710116977/09/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	58 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM REVIW00002463AM23
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000650AM21
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	60 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002507AM23
RA File Number	052404000342 AM21
Licence No and Date	0510415461/09/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002509AM23
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000681AM21
RA File Number	052304000243 AM21
Licence No and Date	0510415637/26/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	63 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	HQRNORM REVIW00002508AM23
RA File Number	052404000422 AM21
Licence No and Date	0510415867/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	64 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	018005000709AM21
RA File Number	072404000219 AM21
Licence No and Date	0710117267/12/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	65 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002510AM23
RA File Number	05AA04017869 AM21
Licence No and Date	0511000128/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	67 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00040522AM21
RA File Number	03AA04012024 AM21
Licence No and Date	0311000170/17/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	68 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	HQRNORM APPLY 00050131AM21
RA File Number	30AA04002528 AM21
Licence No and Date	3011000072/30/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	69 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002578AM23
RA File Number	34AA04001698 AM21
Licence No and Date	3411000073/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under: 1. The net weight per blade is 21164.00 Kg+/-3%. 2. The quantity of import items at Sl. No. 28, 67, 68, 69, 71, 85 & 99 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 25, 29, 58 & 73 may be allowed as applied for and value altogether restricted to 1.23% of FoB value. 4. The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	70 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00052246AM21

RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	71 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00054010AM21
RA File Number	05AA04021220 AM21
Licence No and Date	0511000586/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2021 followed by reminders on 08.06.2022 & 23.06.2022 were issued to the applicant for providing complete information. In this regard, a reminder letter was also issued to the applicant on 27.07.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	72 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	73 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00055304AM21
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2021 followed by reminders on 08.06.2022 & 23.06.2022 were issued to the applicant for providing complete information. In this regard, a reminder letter was also issued to the applicant on 27.07.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	74 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00057089AM21
RA File Number	03AA04016806 AM21
Licence No and Date	0311000755/07/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/Aug/202223/10
----------	------------------------------

Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SUZUKI MOTORCYCLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00060846AM21
RA File Number	05AA04019996 AM21
Licence No and Date	0511000402/12/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SPECTRAA TECHNOLOGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00061842AM21
RA File Number	07AA04005887 AM21
Licence No and Date	0711000269/13/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	81 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BOYD THERMAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	83 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21

Licence No and Date	0711000363/25/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00074727AM21
RA File Number	03AA04020472 AM21
Licence No and Date	0311001277/01/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SS TECHNO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00075444AM21
RA File Number	31AA04005111 AM21
Licence No and Date	3111000085/02/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	86 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	87 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/1/MEET/Aug/202223/10
----------	------------------------------

Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	90 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21
Licence No and Date	0411000333/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	92 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00087856AM21
RA File Number	07AA04008295 AM21
Licence No and Date	0711000526/19/02/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. **Further, it was noted that the applicant has filed a fresh application (F. No.: HQRNORMAPPLY00002134AM23) instead of furnishing the reply of deficiency letter.** Therefore, the Committee decided to **remind the applicant** for furnishing the requisite information within 15days.

Case is deferred.

Case No.	95 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00089804AM21
RA File Number	03AA04021509 AM21
Licence No and Date	0311001893/23/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00093097AM21
RA File Number	07AA04009300 AM21
Licence No and Date	0711000578/26/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/Aug/202223/10
----------	------------------------------

Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00094139AM21
RA File Number	09AA04005200 AM21
Licence No and Date	0911000436/01/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	98 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00095277AM21
RA File Number	03AA04026742 AM21
Licence No and Date	0311002140/02/03/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	99 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	HQRNORM APPLY 00095280AM21
RA File Number	03AA04026465 AM21
Licence No and Date	0311002154/02/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00096395AM21
RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved

Party Name	DIGI DRIVES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00098115AM21
RA File Number	05AA04036933 AM21
Licence No and Date	0511001560/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DHIVide F. No. DES-1/0511001560/2022-TSW dated 22.07.2022 given via email dated 22.07.2022 as under: 1. The quantity of import items may be allowed on net to net basis with accountability clause under GN-4. RA concerned may take further necessary action as per the decision of NC.	

Case No.	103 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	SCHOCH REEDS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00098903AM21
RA File Number	31AA04006844 AM21
Licence No and Date	3111000199/08/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2021 followed by reminders on 08.06.2022& 23.06.2022 were issued to the applicant for providing complete information. In this regard, a reminder letter was also issued to the applicant on 02.08.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	104 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00101572AM21
RA File Number	09AA04005664 AM21
Licence No and Date	0911000495/11/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2022 followed by reminders on 19.07.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to send the final reminder to the applicant to furnish the requisite documents/information through portal. Case is deferred.	

Case No.	106 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00101569AM21
RA File Number	09AA04005657 AM21
Licence No and Date	0911000496/11/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2022 followed by reminders on 19.07.2022. However, the applicant has still not furnished the requisite	

reply/information. Therefore, the Committee decided to send the **final reminder** to the applicant to furnish the requisite documents/information through portal.

Case is deferred.

Case No.	107 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00105079AM21
RA File Number	05AA04039214 AM21
Licence No and Date	0511001757/17/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	
Case is rejected.	

Case No.	109 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	FERRA AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00105567AM21
RA File Number	07AA04007791 AM21
Licence No and Date	0711000683/17/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	110 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00107357AM21
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.07.2022 followed by reminders on 23.07.2022 & 07.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	111 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00108923AM21
RA File Number	07AA04009989 AM21
Licence No and Date	0711000726/22/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 27.05.2021 followed by reminders on 14.06.2022 & 29.06.2022 were issued to the applicant for providing complete information. In this regard, a reminder letter was also issued to the applicant on 14.07.2022. However, no reply has been received as yet. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	112 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00109002AM21
RA File Number	03AA04027347 AM21
Licence No and Date	0311002340/22/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00114983AM21
RA File Number	09AA04006679 AM21
Licence No and Date	0911000623/27/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022	

followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue **final reminder** to the applicant.

Case is deferred.

Case No.	114 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00115934AM21
RA File Number	09AA04006690 AM21
Licence No and Date	0911000625/29/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant.	
Case is deferred.	

Case No.	115 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00116470AM21
RA File Number	03AA04031563 AM21
Licence No and Date	0311002802/30/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	116 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00018755AM22
RA File Number	03AA04033410 AM21
Licence No and Date	0311003137/15/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	117 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00026300AM22
RA File Number	09AA04001486 AM22
Licence No and Date	0911000723/26/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant.	
Case is deferred.	

Case No.	118 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00026301AM22
RA File Number	09AA04001485 AM22

Licence No and Date	0911000725/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	119 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00026307AM22
RA File Number	09AA04001483 AM22
Licence No and Date	0911000726/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	120 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00026310AM22
RA File Number	09AA04001484 AM22
Licence No and Date	0911000727/26/04/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue **final reminder** to the applicant.

Case is deferred.

Case No.	121 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00026779AM22
RA File Number	09AA04001710 AM22
Licence No and Date	0911000733/26/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2022 followed by reminders on 19.07.2022 & 03.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant.	
Case is deferred.	

Case No.	122 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00026293AM22
RA File Number	09AA04000955 AM22
Licence No and Date	0911000722/26/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the	

Committee decided to issue **final reminder** to the applicant.

Case is deferred.

Case No.	123 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00026298AM22
RA File Number	09AA04001468 AM22
Licence No and Date	0911000721/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 14.07.2022 followed by reminders on 29.07.2022 & 13.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	124 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00027698AM22
RA File Number	04AA04008100 AM21
Licence No and Date	0411000516/27/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.05.2022, followed by reminders on 08.06.2022 was issued to the applicant for providing complete information. A final reminder was also issued on 19.07.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.	

Case is rejected.

Case No.	125 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00038836AM22
RA File Number	03AA04005041 AM22
Licence No and Date	0311003737/12/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00040316AM22
RA File Number	07AA04002456 AM22
Licence No and Date	0711001090/13/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	127 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00042269AM22
RA File Number	05AA04014585 AM22

Licence No and Date	0511002639/17/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply of deficiency letter has been received on DGFT Portal. Therefore, the Committee decided to refer the applicant's reply to concerned TE for examination & comments. Case is deferred.	

Case No.	128 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00045368AM22
RA File Number	03AA04015482 AM22
Licence No and Date	0311003886/18/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00045475AM22
RA File Number	05AA04014977 AM22
Licence No and Date	0511002688/18/05/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	130 / NC/1/MEET/Aug/202223/10
----------	-------------------------------

Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00046182AM22
RA File Number	03AA04014666 AM22
Licence No and Date	0311003932/19/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00099713AM22
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detailed technical drawings with dimensions of each item to be required in the export item {Economizer Assembly with casing (Part of water tube boiler)} 2. Total weight of the Assembly i.e. Export item. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Assembly drawings of the resultant product showing the placement and exact use of components in the export product. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	132 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00100114AM22
RA File Number	05AA04018204 AM22
Licence No and Date	0511002795/26/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00100725AM22
RA File Number	09AA04003176 AM22
Licence No and Date	0911000924/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	134 / NC/1/MEET/Aug/202223/10
----------	-------------------------------

Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	135 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00101257AM22
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.07.2022 followed by reminders on 19.07.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue the final reminder to the applicant to furnish the required information/documents. Case is deferred.	

Case No.	136 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00111007AM22
RA File Number	03AA04012518 AM22
Licence No and Date	0311004476/09/06/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	137 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00112877AM22
RA File Number	03AA04018335 AM22
Licence No and Date	0311004545/11/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00115703AM22
RA File Number	09AA04004199 AM22
Licence No and Date	0911001046/16/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22

Licence No and Date	0511003189/17/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.	
Case is deferred.	

Case No.	141 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00121098AM22
RA File Number	09AA04004975 AM22
Licence No and Date	0911001076/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	142 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00123221AM22
RA File Number	09AA04005134 AM22
Licence No and Date	0911001103/24/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.	
Case is deferred.	

Case No.	143 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00123225AM22
RA File Number	09AA04005135 AM22
Licence No and	0911001104/24/06/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	144 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00124171AM22
RA File Number	09AA04005515 AM22
Licence No and Date	0911001115/25/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	145 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	HQRNORM APPLY 00127158AM22
RA File Number	05AA04031461 AM22
Licence No and Date	0511003390/30/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	146 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00130857AM22
RA File Number	34AA04004860 AM22
Licence No and Date	3411000791/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-1) given via email dated 31.08.2022 as under: 1. The net weight per blade is 13503.00 Kg+/-3%. 2. The quantity of import items at Sl. No. 3, 5, 7, 10, 11, 39, 86 & 89 to 91 may be allowed as per GN-4. 3. The quantity of import items at Sl. No. 21, 22, 26, 41 & 42 may be allowed as applied for and value altogether restricted to 1.94% of FoB value. 4. The quantity of rest of import items may be allowed as applied for. RA concerned may take further necessary action as per the decision of NC.	

Case No.	147 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	HQRNORM APPLY 00134021AM22
RA File Number	34AA04005097 AM22
Licence No and Date	3411000817/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	DILIGENT SCM SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00165524AM22
RA File Number	502404000013 AM21
Licence No and Date	0911001376/18/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00170114AM22
RA File Number	03AA04056131 AM22
Licence No and Date	0311006434/25/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 11.07.2022 followed by reminders on 26.07.2022 & 10.08.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	150 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00177995AM22
RA File Number	05AA04074198 AM22
Licence No and Date	0511004562/06/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	151 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00182936AM22
RA File Number	05AA04080691 AM22
Licence No and Date	0511004692/13/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	152 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00185563AM22
RA File Number	02AA04024897 AM22
Licence No and Date	0211001225/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	153 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22
Licence No and Date	0811002732/28/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00197475AM22
RA File Number	07AA04034660 AM22
Licence No and Date	0711002025/29/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022& 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information.

Case is rejected.

Case No.	155 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001617AM23
RA File Number	NA
Licence No and Date	0511005409/13/10/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the subject AA Number has already been considered in the meeting dated 18.08.2022. Further, the Committee noted that it is a fresh application filed by the applicant for AA No. 0511005409dated 13.10.2021. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a fresh application for this case on the DGFT's IT Portal.

Case is rejected.

Case No.	156 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001610AM23
RA File Number	NA
Licence No and Date	0511005449/14/10/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the subject AA Number has already been considered in the meeting dated 18.08.2022. Further, the Committee noted that it is a fresh application

filed by the applicant for AA No. 0511005449 dated 14.10.2021. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a fresh application for this case on the DGFT's IT Portal.

Case is rejected.

Case No.	157 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00221838AM22
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	158 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002332AM23
RA File Number	NA
Licence No and Date	0311007865/24/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate file of same AA No. as reflected at Sl. No. 159. Therefore, Committee decided to reject the case. Case is rejected.	

Case No.	159 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00224296AM22
RA File Number	03AA04080778 AM22
Licence No and Date	0311007865/24/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 09.06.2022 followed by reminders on 24.06.2022 & 19.07.2022 was issued to the applicant for providing complete information. Further, the Committee noted that the applicant has filed a fresh application (i.e. at Sl. No. 158) instead of furnishing reply of deficiency letter. Therefore, the Committee decided to issue final reminder to the applicant for furnishing the requisite information within 15 days. Case is deferred.	

Case No.	160 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00230859AM22
RA File Number	03AA040115086 AM22
Licence No and Date	0311008032/29/10/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	161 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00001612AM23
RA File Number	NA
Licence No and Date	0511005980/08/11/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the subject AA Number has already been considered in the meeting dated 18.08.2022. Further, the Committee noted that it is a fresh application filed by the applicant for AA No. 0511005980 dated 08.11.2021. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a fresh application for this case on the DGFT's IT Portal. Case is rejected.	

Case No.	162 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00273855AM22
RA File Number	31AA04030335 AM22
Licence No and Date	3111000754/03/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	164 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00276397AM22
RA File Number	09AA04018575 AM22
Licence No and Date	0911002008/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 2. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	165 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00276416AM22
RA File Number	09AA04018566 AM22
Licence No and Date	0911002009/06/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 2. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	166 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TRITORC EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00276706AM22
RA File Number	03AA040131513 AM22
Licence No and Date	0311009229/06/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	167 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00277957AM22
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	168 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00278878AM22
RA File Number	07AA04039852 AM22
Licence No and Date	0711002583/08/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. A copy of complete set of application.
2. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Technical characteristics / part numbers, if any.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Use of export product.

Case is deferred.

Case No.	169 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002563AM23
RA File Number	NA
Licence No and Date	0711002655/16/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the subject AA Number has already been considered in the meeting dated 29.07.2022. Further, the Committee noted that it is a fresh application filed by the applicant for AA No. 0711002655 dated 16.12.2021. Therefore, the Committee decided to reject the case on the ground that the applicant has filed a fresh application for this case on the DGFT's IT Portal. Case is rejected.	

Case No.	170 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred

Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00288225AM22
RA File Number	03AA040131020 AM22
Licence No and Date	0311009561/16/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00288938AM22
RA File Number	03AA040131409 AM22
Licence No and Date	0311009600/17/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given vide email dated 25.07.2022.	
Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	172 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00289335AM22
RA File Number	05AA040107200 AM22
Licence No and Date	0511006998/17/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 11.07.2022 followed by a reminder on 26.07.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send **the final reminder** to the applicant.

Case is deferred.

Case No.	173 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00293223AM22
RA File Number	56AA04007029 AM22
Licence No and Date	5611000695/21/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.04.2022. Further, final reminder letter was issued on 01.07.2022 for furnishing requisite information of the case. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	174 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00294235AM22
RA File Number	34AX04000071 AM22
Licence No and Date	3411001586/22/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00296327AM22
RA File Number	03AX04000234 AM22
Licence No and Date	0311009748/24/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	178 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00298938AM22
RA File Number	09AX04000068 AM22
Licence No and Date	0911002171/27/12/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blades (Net content of import item shall be 832.80 Kgs which should be reflected in the shipping bills and invoice)	1388 Number	72221999	Stainless Steel Bars (Grade 10705 Size: 48 mm x97 mm, 48 mmx92mm, 56 mm x104 mm, 48 mm x116 mm, 43 mmx109 mm, 39 mm x87mm, 48 mm x72 mm)	5743.90Kgs with 589.71% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade 10705 Size: 48 mm x97 mm, 48 mmx92mm, 56 mm x104 mm, 48 mm x116 mm, 43 mmx109 mm, 39 mm x87mm, 48 mm x72 mm)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	179 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved

Signature Not Verified

Digitally Signed.
Name: Santosh Kumar Dubey(Deputy DGFT)
Date: 22-Sep-2022 16:39:56
Reason: santosh.dubey@nic.in
Location: DGFT(HQ)

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00298737AM22
RA File Number	09AX04000071 AM22
Licence No and Date	0911002162/27/12/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Blades (Net content of import item shall be 1292.76 Kgs which should be reflected in the shipping bills and invoice)	798 Number	72221999	Stainless Steel Bars (Grade 10705 Size: 74 mm x130 mm, 66 mm x112 mm, 63 mm x109 mm, 55 mm x100 mm, 67 mm x156 mm, 73 mm x118 mm, 58 mm x130 mm)	8880.65Kgs with 586.95% wastage on the net weight of the export item

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade 10705 Size: 74 mm x130 mm, 66 mm x112 mm, 63 mm x109 mm, 55 mm x100 mm, 67 mm x156 mm, 73 mm x118 mm, 58 mm x130 mm)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	180 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00299681AM22
RA File Number	09AX04000012 AM22
Licence No and Date	0911002183/28/12/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	181 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued on 24.05.2022 followed by reminder on 18.08.2022. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	182 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00302374AM22
RA File Number	03AX04000231 AM22
Licence No and Date	0311009924/30/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.08.2022. However, no reply has been received from the applicant. Therefore, the Committee decided to send a **reminder** to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Case No.	183 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	184 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00307193AM22
RA File Number	03AX04000518 AM22
Licence No and Date	0311010060/04/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	186 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00307275AM22
RA File Number	03AX04000554 AM22
Licence No and Date	0311010067/04/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM REVIW00002582AM23
RA File Number	34AX04000130 AM22
Licence No and Date	3411001640/06/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	188 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22

Licence No and Date	0311010309/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00313683AM22
RA File Number	05AX04000468 AM22
Licence No and Date	0511007799/10/01/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and heard the firm's representatives during personal hearing. The firm's representatives explained the case before Norms Committee in details. Thereafter, the matter was discussed in the meeting and the Committee decided to fix the ad-hoc norms on the recommendation of Consultant (Tech-1) & Consultant (SKB) as under: 1. The quantity of import items at Sl. No. 1 to 9 may be allowed with 5% wastage. 2. The quantity of import item at Sl. No. 10 may be allowed as 1.01Kgs/Kg on net weight content of Backing Plate or Back Plate or Steel Core or Hand Lever or Shims or Caliper Clips in the export item. RA concerned may take further necessary action as per the decision of NC.	

Case No.	190 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00315757AM22
RA File Number	03AX04000598 AM22
Licence No and Date	0311010382/12/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	191 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00321178AM22
RA File Number	09AX04000137 AM22
Licence No and Date	0911002306/17/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/1/MEET/Aug/202223/10				
Case Status	Case Approved				
Party Name	PERMANENT MAGNETS LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022				
HQ File Number	HQRNORM APPLY 00324016AM22				
RA File Number	03AX04000800 AM22				
Licence No and Date	0311010690/19/01/2022				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/140/2020-TSW dated 29.08.2022 as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
90289010	Lamellar Flux Concentrator (Net Contents: - 48% Ni:Fe Cold Rolled Strip in Coil Form (Thickness 0.8 mm +/- 5%) :	718848 Number	72269210	48% Ni:Fe Cold Rolled Strip in Coil Form (Thickness 0.8 mm +/- 5 %)	9725.29Kgs as 1.63Kgs/Kg content in the export product after taking 1/3 rd recovery from

	5966.438 Kgs)				scrap
--	---------------	--	--	--	-------

RA concerned may take further necessary action as per the decision of NC.

Case No.	193 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00325629AM22
RA File Number	03AA040112466 AM22
Licence No and Date	0311010748/20/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given vide email dated 25.07.2022.	
Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	194 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00327089AM22
RA File Number	34AX04000175 AM22
Licence No and Date	3411001713/21/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00331106AM22
RA File Number	09AX04000148 AM22
Licence No and Date	0911002375/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00332544AM22
RA File Number	09AX04000160 AM22
Licence No and Date	0911002390/27/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	198 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00332760AM22
RA File Number	09AX04000147 AM22
Licence No and Date	0911002394/27/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00337351AM22
RA File Number	05AX04000771 AM22

Licence No and Date	0511008352/31/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00338977AM22
RA File Number	09AX04000146 AM22
Licence No and Date	0911002439/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00338979AM22
RA File Number	09AX04000186 AM22
Licence No and Date	0911002440/01/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00339591AM22
RA File Number	09AX04000199 AM22
Licence No and Date	0911002444/02/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	204 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00343546AM22
RA File Number	31AX04000030 AM22
Licence No and Date	3111001074/04/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00345841AM22
RA File Number	07AX04000333 AM22
Licence No and Date	0711003157/07/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. A copy of complete set of application. 2. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

4. Weight of each Export Product.
5. Technical characteristics / part numbers, if any.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Use of export product.

Case is deferred.

Case No.	206 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00354301AM22
RA File Number	03AX04000815 AM22
Licence No and Date	0311011370/14/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00367122AM22
RA File Number	03AX04000220 AM22
Licence No and Date	0311011781/25/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given vide email dated 25.07.2022.	
Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	210 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00367132AM22

RA File Number	03AX04000890 AM22
Licence No and Date	0311011787/25/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of MeitY given vide email dated 25.07.2022. Note: The written recommendation as given by MeitY will be communicated to the applicant as well as concerned RA through email. RA concerned may take further necessary action as per the decision of NC.	

Case No.	211 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TRIVENI TURBINE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00374237AM22
RA File Number	07AX04000438 AM22
Licence No and Date	0711003348/03/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00382002AM22
RA File Number	34AX04000319 AM22
Licence No and Date	3411001887/10/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	213 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00383128AM22
RA File Number	03AA040123772 AM22
Licence No and Date	0311012553/11/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 11.07.2022 followed by reminders on 26.07.2022 & 10.08.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	214 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00400083AM22
RA File Number	09AX04000359 AM22
Licence No and Date	0911002748/24/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00408499AM22
RA File Number	09AX04000370 AM22

Licence No and Date	0911002803/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00409091AM22
RA File Number	09AX04000369 AM22
Licence No and Date	0911002808/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000088AM23
RA File Number	07AX04000553 AM22
Licence No and Date	0711003637/06/04/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued on 26.04.2022 followed by a reminder on 11.05.2022. Further, finalreminder letter was issued on 11.07.2022 for furnishing requisite information of the case. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	218 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000465AM23
RA File Number	34AX04000087 AM23
Licence No and Date	3411002178/28/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Aug/202223/10
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000487AM23
RA File Number	03AX04000381 AM23
Licence No and Date	0311014267/29/04/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/140/2020-TSW dated 26.07.2022 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
90289010	LU-26 Laminated U Shield - Z-C-SH-194-R0 (Net Contents: - 48% Ni:Fe Cold Rolled Strip in Coil form (Thickness 0.5 mm +/- 5%): 7979.400 Kgs)	330000 Number	72269210	48% Ni:Fe Cold Rolled Strip in Coil form (Thickness 0.5 mm +/- 5%)	14000.22Kgs as 1.93Kgs/Kg content in the export product after taking 1/3 rd recovery from scrap

Note: The words “Z-C-SH-194-R0” may be specified with the description of export item.

RA concerned may take further necessary action as per the decision of NC.

Case No.	220 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000488AM23
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23

Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000591AM23
RA File Number	03AX04000521 AM23
Licence No and Date	0311014493/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	225 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00000791AM23
RA File Number	03AX04000599 AM23
Licence No and Date	0311014727/17/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/Aug/202223/10
----------	-------------------------------

Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001422AM23
RA File Number	56AX04000045 AM23
Licence No and Date	5611000982/16/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 19.07.2022 followed by reminders on 03.08.2022 & 18.08.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	229 / NC/1/MEET/Aug/202223/10
Case Status	Case Rejected
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001435AM23
RA File Number	56AX04000037 AM23
Licence No and Date	5611000983/16/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 19.07.2022 followed by reminders on 03.08.2022 & 18.08.2022. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case on the ground of non-furnishing of required information. Case is rejected.	

Case No.	230 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

HQ File Number	HQRNORM APPLY 00001489AM23
RA File Number	03AX04001063 AM23
Licence No and Date	0311015668/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001525AM23
RA File Number	56AX04000041 AM23
Licence No and Date	5611000996/21/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. With reference of AA application, please provide per unit quantity without wastage.	
Case is deferred.	

Case No.	232 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001576AM23
RA File Number	04AX04000242 AM23
Licence No and Date	0411003495/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001594AM23
RA File Number	03AX04001840 AM23
Licence No and Date	0311015777/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	234 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	236 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001712AM23
RA File Number	56AX04000061 AM23
Licence No and Date	5611001010/28/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 25.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case. Case is deferred.	

Case No.	237 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001714AM23
RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 27.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case. Case is deferred.	

Case No.	238 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001715AM23
RA File Number	56AX04000059 AM23
Licence No and Date	5611001013/28/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 25.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case. Case is deferred.	

Case No.	239 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001760AM23
RA File Number	34AX04000295 AM23
Licence No and Date	3411002459/29/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	240 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00001761AM23
RA File Number	34AX04000296 AM23
Licence No and Date	3411002460/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001746AM23
RA File Number	34AX04000292 AM23
Licence No and Date	3411002453/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/1/MEET/Aug/202223/10
----------	-------------------------------

Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001747AM23
RA File Number	34AX04000291 AM23
Licence No and Date	3411002454/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	244 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001748AM23
RA File Number	34AX04000290 AM23
Licence No and Date	3411002455/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001759AM23
RA File Number	34AX04000297 AM23
Licence No and Date	3411002458/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001782AM23
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. With reference to AA application, please provide per unit quantity without wastage. Case is deferred.	

Case No.	247 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001783AM23
RA File Number	56AX04000068 AM23
Licence No and Date	5611001017/30/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. With reference to your AA application, please provide per unit quantity without wastage. Case is deferred.	

Case No.	248 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 25.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case. Case is deferred.	

Case No.	249 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 25.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case. Case is deferred.	

Case No.	250 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001796AM23

RA File Number	05AX04000962 AM23
Licence No and Date	0511013548/01/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, the applicant via email dated 30.08.2022 has requested for another date of personal hearing. Therefore, the Committee decided to call the applicant for personal hearing in the forthcoming NC meeting. Case is deferred.	

Case No.	251 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 25.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case. Case is deferred.	

Case No.	252 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 25.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case.

Case is deferred.

Case No.	253 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments given by MeitY via email dated 25.07.2022. The Committee also noted the variations in the percentage wastage recommended by MeitY in the cases of different firms for the same/similar import item i.e. Optical Fibre. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to refer back the case to MeitY for seeking justification for enhanced wastage in this case.	
Case is deferred.	

Case No.	254 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001833AM23
RA File Number	31AX04000087 AM23
Licence No and Date	3111001497/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001838AM23
RA File Number	31AX04000090 AM23
Licence No and Date	3111001502/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	256 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00001863AM23
RA File Number	34AX04000293 AM23
Licence No and Date	3411002493/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	257 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002360AM23
RA File Number	56AX04000119 AM23
Licence No and Date	5611001088/29/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	258 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SANYO SPECIAL STEEL MANUFACTURING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002372AM23
RA File Number	03AX04002491 AM23
Licence No and Date	0311016741/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002351AM23
RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23

Licence No and Date	5611001092/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002376AM23
RA File Number	56AX04000097 AM23
Licence No and Date	5611001094/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	262 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002378AM23
RA File Number	56AX04000098 AM23
Licence No and Date	5611001095/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	DECON INDIA PLASTICS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00002392AM23
RA File Number	31AX04000135 AM23
Licence No and Date	3111001596/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002394AM23
RA File Number	05AX04001240 AM23
Licence No and Date	0511014052/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	265 / NC/1/MEET/Aug/202223/10					
Case Status	Case Approved					
Party Name	NARENDRA EXPLOSIVES LIMITED					
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022					
HQ File Number	HQRNORM APPLY 00002405AM23					
RA File Number	05AX04000795 AM23					
Licence No and Date	0511014061/02/08/2022					
Norms Committee Decision:						
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments of Consultant (Tech-1) as under:						
ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity

84242000	Pepper Spray (Pepper Spray To Be Made From Actuator Accessories (Valve EM 6.3), Actuator Accessories (Plastic Portable Handle With Actuator) And Aluminum Can)	7000 Number	1	84249000	Actuator Accessories Valve EM6 3	Net to net basis
			2	84249000	Actuator Accessories Plastic Portable Handle With Actuator	Net to net basis
			3	76129090	Aluminum Can	Net to net basis

Note: The import items should be of relevant specification&size as contained/utilized in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	266 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002425AM23
RA File Number	05AX04001242 AM23
Licence No and Date	0511013999/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022

and Date	
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002573AM23
RA File Number	05AX04001297 AM23
Licence No and Date	0511014195/10/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002623AM23
RA File Number	02AX04000177 AM23
Licence No and Date	0211002862/12/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/1/MEET/Aug/202223/10
----------	-------------------------------

Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002664AM23
RA File Number	31AX04000144 AM23
Licence No and Date	3111001621/17/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002688AM23
RA File Number	05AX04001280 AM23
Licence No and Date	0511014350/18/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	273 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/1/MEET/Aug/202223/10
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202223/ 10 and 31/08/2022
HQ File Number	HQRNORM APPLY 00002735AM23
RA File Number	31AX04000151 AM23
Licence No and Date	3111001636/23/08/2022
Norms Committee Decision:	

Case deferred for comments of TE.